

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
23-07-2024 AT 10:30 AM**

CP (IB) No. 391/7/HDB/ 2022

AND

IA (IBC) 239 & 1312/2024 in CP (IB) No. 391/7/HDB/ 2022

u/s. 7 of IBC, 2016

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Limited

...Financial Creditor

AND

GVK Gautami Power Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 239/2024

Learned Counsel Mr.Abhishek Anand for the Applicant and Learned Counsel Mr.Anup Kaushik Karavadi for the Respondent present through VC. Call on 13.08.2024 for hearing.

IA (IBC) 1312/2024

Learned Counsel Mr.C.Tulasi Krishna for the Applicant present through VC and stating that he has e-filed memo on 18.07.2024 through e-filing no.3607130020482024.

(2)

Perused the memo. However, Learned Counsel states that though intention of the party is to withdraw IA.No.1312/2024, inadvertently, the IA has been mentioned as IA.No.1123/2024. Therefore, the Learned Counsel prays to treat this memo as IA.No.1312/2024. Prayer is considered and this memo is treated as IA.No.1312/2024. **Accordingly, this IA.No.1312/2024 is dismissed as withdrawn. No costs.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)